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(क) कितने केन्द्रीय विश्वपिद्यालयों को कोंटों की बैठकों नहीं हुई हैं ग्रौर ये बैठकें कव से नहीं हुई हैं ;

(ख) क्या मानव संसाधन विकास मंत्रालय ने केन्द्रीय विश्वविद्यालयों की कोर्टों की बैठकों नियमित रूप से किये जाने के लिये कोई निर्देश जार्रा किया है; यदि नहीं, तों उसके क्या कारण हैं; ग्रीर

(ग) यदि हां, तो कितने विश्व-विद्यालयों ने इस निर्देश का पालन किया है ?

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्री चिमन भाई मेहता): (क) जित तारीखों को िभिन्न केन्द्रीय विक्वतिद्यालयों में कोर्ट की पिछली बैठक त्रायोजित की गई थी, उनको दर्शाने वाला एक विवरण संलग्न है।

(ख) जी, नहों । कोर्टी की बैठकें ग्रायोजित करना केन्द्रीय विश्वविद्यालयों के क्षेत्राधिकार के ग्रंतर्गत ग्राता है ।

(ग) प्रक्ष नहीं उठता ।

विवरण

विष	वविद्यालय को नॉम	Ŧ	दे तॉरींखें, जब कोर्ट की पिछली बैठकें क्रायोजित की गई
1	2		3
1.	जवाहर लाल नेहरू विश्वविद्यालय	•	20-4-1990
2.	जामिया मिलिया इस्लामिया	•	10-7-1990
з.	पांडिचेरी विश्वविद्यालय	•	24-3-1990
4.	उत्तर-पूर्वी पर्वतीय विश्धविद्यालय	•	24-2-1989

1 <b>2</b>	3
5. ग्रलीगढ़ मुस्लिम विश्वविद्यालय .	29-7-1990
6. बन <sup>ार</sup> स हिन्दू विश्वविद्यालय .	15-1-1989
7. दिल्ली विश्वविद्यालय	19-8-1989
8ः हैंदरावाद विक्वविद्यालय .	2-12-1989
<ol> <li>विश्वभारती</li> </ol>	17-3-1990

टिःपणो : इन्दिरा गांधी राष्ट्रीय मुक्त विष्वविद्यालय के ग्रधिनिथम/ सविधियों में कोर्ट का कोई प्रावधान नहीं है ।

## Meeting of AIKVTA delegation with the Chairman, KVS

57. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that some Members of Parliament have been requesting during the last six months for a meetnig of an AIKVTA delegation with the Chairman, Kendriya Vidyalaya Sangathan to discuss demands and problems of teachers of Kendriya Vidyalyas;

(b) if so, what are the details of such requests, oral and written and the names of MPs who made these;

(c) what are the reasons for Chairman's continuous indifference thereto;

(d) whether the Chairman has now agreed to hold bilateral talks; and

(e) if so, the detailed outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA): (a) and (b) Yes, Sudhir Roy, Shri Babu Sir. Dr. and Shri Mandhata Rao Paranjape Singh, Members of Parliament made such requests.

The issues mainl<sub>v</sub> raised are as follows:

1. Representation of employees on Kendriya Vidyalaya Sangathan, its Board of Governors and Academic Advisory Committee.

2. Teaching Allowance to Laboratory Assistants/Attendants.

3. Increase in internal promotion quota.

4. Amendment on the basis of promotion of Post Graduate Teachers and Vice-Principals and Transfer guidelines.

5. Recognition enjoyed by Rashtriya Kendriya Vidyalaya Adhyapak Sangh.

6. Formation and holding the meeting of Council under Joint Consultative Machinery.

7. Probe into and Review of Transfer ordered by previous Chairman in October-November, 1989 in alleged violation of Transfer Guidelines.

8 Transfer compassionate Όn grounds.

(c) to (e) There has been no indifference. The representatives of the All India Kendriya Vidyalaya Teachers Association met the Chairman, Kendriya Vidyalaya Sangathan on 15.5.90. They were advised to participate in the Joint Consultative Machinery which is the appropriate forum for discussing the demands for the teachers. The meeting of the Joint Consultative Machinery could not be held due to long summer vacation and is likely to be held shortly.

## Appointment of KVS Commissioner

58. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:

(a) for how long the post of Commissioner. Kendriya Vidyalaya Sangathan has been lying vacant;

(b) what are the reasons for appointing a part-time Commissioner temporarily as an additional chargeholder; and

(c) what were the circumstances necessitating the present arrangement?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA): (a) to (c) The post of Commissioner, Kendriya Vidyalaya Sangathan has never been kept vacant. On relinguishing the charge of the office by Dr. R. C. Sharma on 17.10.88 as full time Commissioner, Shri L. R. then Joint Commissioner Mal, the (Admn.) was appointed as Commissioner on ad-hoc basis from 18.10.88 to 15-5-89. Later on, Shri S. P. Tuli, Joint Secretary in the Ministry of Human Development was given Resource additional charge as Commissioner from 16.5.89 to 31.5 90. After completion of the selection process for a regular incumbent, the post has now been filled up on regular basis with effect from 1.6.1990.

## Criteria for the promotion to the post of PGT and Vice Principal in Delhi Administration schools

59. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:

(a) what are the details of bases and eligibility for promotion to posts of Post-Graduate Teachers and Vice-Principals in Delhi Administration Schools:

(b) what are the details of internal promotion quota for different categories of teachers;